

POSSESSION NOTICE - (for immovable property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon.

"The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)	Description of secured asset (immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Ghaziabad BRANCH				
Mr. Neeraj Kumar Rastogi & Mrs.Chandni Rastogi (Prospect No. IL10054174)	All that piece and parcel of: Plot No. Mm-17, S4-02 Front Middle With Roof, Rights, Dlf, Ankur Vihar, Loni, Ghaziabad, Ghaziabad, Uttar Pradesh, India, 201102, Admeasuring 46.45 Sq. mtrs,	Rs. 20,89,725/- (Rupees Twenty Lakh Eighty Nine Thousand Seven Hundred and Twenty Five Only)	23-Jan-2022	08-Apr-22
Mr. Alok Bhatt, Mrs.Sudha Alok Bhatt and Mr.Devi Shanker Sharma (Prospect No. 752170 & 752167)	All that piece and parcel of: All that piece and parcel of Flat No 703, 7th Floor, measuring 1090 sq.ft, Block - A, Springview Heights Situated At Sare, Crescent Parc Township Nih - 24 Ghaziabad , National Capital Region, Uttar Pradesh, 201010	Prospect no. 752170 Rs. 30,37,932.00/- (Rupees Thirty Lakh Thirty Seven Thousand Nine Hundred Thirty Two Only) Prospect no. 752170 Prospect No. 752167 Rs. 38,93,573.00/- (Rupees Thirty Eight Lakh Ninety Three Thousand Five Hundred Seventy Three Only)	09-Dec-2022	08-Apr-22

For further details please contact to Authorised Officer at Branch Office: Office No 1, First Floor, Mahaluxmi Metro Tower, Plot No. C -1, Sector - 4, Vaishali, Ghaziabad, Uttar Pradesh - 201010/ or Corporate Office : Plot No. 96, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Ghaziabad Dated: 13/04/2022

Sd/- Authorised Officer, For IIFL Home Finance Limited

आयोवर्त बैंक

प्रधान कार्यालय: ए-2/46, विजय खण्ड, गामता नगर, लखनऊ, क्षे. का: जी.टी. रोड, एटा

सर्वसाधारण को सूचित किया जाता है कि निम्नलिखित कर्मचारी बिना किसी सूचना के एटा सिटी शाखा से अनुपस्थित चल रहे हैं। दिनांक 21.10.2021 एवं 24.11.2021 के समाचार पत्रों (अमर उजाला, लखनऊ व फाइनेंसियल एक्सप्रेस) की विज्ञापित में उनको अपना पक्ष 10 दिनों के अन्दर रखने का अवसर दिया जा चुका है किन्तु बैंक द्वारा अनेक पत्र, अनुस्मरण पत्र एवं समाचार पत्र में प्रकाशित नोटिस के पश्चात भी उनके द्वारा दिनांक 12.04.2022 तक उनकी उपस्थिति दर्ज नहीं कराई गयी है। अतः निम्नलिखित कर्मिक को इस नोटिस के माध्यम से यह सूचित किया जाता है कि सक्षम प्राधिकारी द्वारा आर्यावर्त बैंक अधिकारी एवं कर्मचारी (सेवा विनियमावली, 2010, में प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित कर्मिक की बैंक सेवा संदर्भित दण्डादेश पारित कर समाप्त कर दी गयी है।

फोटो	नाम, कर्मिक संख्या, पद एवं अनुपस्थिति दिनांक	पता	दण्डादेश संदर्भ सं एवं दिनांक
	मिसकट अहमद (5709), पुत्र श्री मौहमद राजिद कार्यालय सहायक, अनुपस्थित दि. 27.11.2018 से	नि.- PE-393, नागेश्वर नाथ टेम्पल रोड, पीरबटावन बाराबंकी, उ.प्र. 225001, मो.नं. 7897748959 नि.- निजामपुर- मल्लौर, विनहट- लखनऊ, पिन- 226028	AB/ROE/HR&IL /488/2021-22 दिनांक 12.04.2022

दिनांक: 12.04.2022

आज्ञा से, क्षेत्रीय प्रबंधक

IMPORTANT

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Jeena Sikho LIFECARE

JEENA SIKHO LIFECARE LIMITED

Our Company was originally incorporated as a private limited company under the Companies Act, 2013 in the name and style of "Jeena Sikho Lifecare Private Limited" bearing Corporate Identification Number U52601PB2017PTC046545 dated May 29, 2017 issued by the Registrar of Companies, Chandigarh. Subsequently, our Company was converted into public limited company pursuant to a shareholders resolution passed at an Extra-Ordinary General Meeting held on June 25, 2021, and name of our Company was changed to "Jeena Sikho Lifecare Limited" and a fresh Certificate of Incorporation dated July 05, 2021, was issued by Registrar of Companies, Chandigarh. As on date of this Prospectus, the Corporate Identification Number of our Company is U52601PB2017PLC046545 For further details of incorporation please refer to section titled "Our History and Certain Other Corporate Matters" beginning on page 118 of the Prospectus

Registered Office: SCO 11 First Floor, Kalgidhar Enclave, Zirakpur Mohali Punjab-140604, India | Tel: 01762-513185 | Fax: N.A.. | Website: jeenasikho.co.in | E-mail: cs@jeenasikho.co.in

Company Secretary and Compliance Officer: Ms. Nikita Juneja

PROMOTERS: MR. MANISH GROVER AND MRS. BHAVNA GROVER

BASIS OF ALLOTMENT

INITIAL PUBLIC OFFER OF 37,00,000 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF JEENA SIKHO LIFECARE LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF RS. 150/- PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF RS. 140/- PER EQUITY SHARE) AGGREGATING UP TO RS. 5,550.00 LAKH ("ISSUE") OF WHICH 1,86,000 EQUITY SHARES OF FACE VALUE RS. 10/- EACH FOR CASH AT A PRICE OF RS. 150/- PER EQUITY SHARE AGGREGATING RS. 279.00 LAKH WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 35,14,000 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH FOR CASH AT A PRICE OF RS. 150/- PER EQUITY SHARE, AGGREGATING RS. 5,271.00 LAKH IS HEREINAFTER REFERED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.79% AND 25.44%, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

FOR FURTHER DETAILS, KINDLY REFER TO CHAPTER TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 205 OF THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARE IS ₹ 10 EACH AND THE ISSUE PRICE IS ₹ 150.00

THE ISSUE PRICE IS 15 TIMES OF THE FACE VALUE OF THE EQUITY SHARES.

THIS ISSUE IS BEING MADE IN TERMS OF REGULATION 252 OF CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 (THE "SEBI (ICDR) REGULATIONS"), AS AMENDED READ WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED.

FOR FURTHER DETAILS PLEASE REFER THE SECTION TITLED "ISSUE INFORMATION" BEGINNING ON PAGE 205 OF THE PROSPECTUS.

ISSUE OPENED ON: WEDNESDAY, MARCH 30, 2022 AND ISSUE CLOSED ON: THURSDAY, APRIL 07, 2022

PROPOSED LISTING: APRIL 19, 2022

The Equity Shares offered through the Prospectus are proposed to be listed on the Emerge Platform of National Stock Exchange of India Limited ("NSE Emerge"), in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018, as amended from time to time. Our Company has received an In- approval letter dated March 15, 2022 from National Stock Exchange of India Limited for using its name in this offer document for listing of our shares on the NSE Emerge. For the purpose of this Issue, the Designated Stock Exchange will be the National Stock Exchange of India Limited. The trading is proposed to be commenced on or about April 19, 2022 *

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MP PROMOTERS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	MP PROMOTERS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	01/06/2005
3. Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2005PTC136998
5. Address of the registered office and principal office (if any) of corporate debtor	12/20, 3rd Floor, Arya Samaj Road, Karol Bagh Central, Delhi-110005
6. Insolvency commencement date in respect of corporate debtor	6 th April, 2022 (Order uploaded on NCLT website on 11 th April, 2022)
7. Estimated date of closure of insolvency resolution process	7 th October, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Durga Das Agrawal Reg.No: IBBI/IPA-001/IP-P00557/2017-2018/10987
9. Address and e-mail of the interim resolution professional, as registered with the Board	KBL Agarwal & Co., 413, Vikasdeep Building, Laxmi Nagar, District-Centre, New Delhi- 110092 Email: cadda.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	KBL Agarwal & Co., 413, Vikasdeep Building, Laxmi Nagar, District-Centre, New Delhi- 110092 Email: ip.mppromoters@gmail.com
11. Last date for submission of claims	26 th April, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	Relevant forms for the submission of claims can be downloaded from the website of www.ibbi.gov.in . Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **MP Promoters Private Limited** on **6th April, 2022** (Order uploaded on NCLT website on 11th April, 2022)

The creditors of **MP Promoters Private Limited**, are hereby called upon to submit their claims with proof on or before **26th April, 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13.04.2022
Place: New Delhi

Durga Das Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-P00557/2017-2018/10987

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAYOR SPORTS PRIVATE LIMITED

RELEVANT PARTICULARS